

ITEM NO.2+5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 225/2018

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

NARENDRA DAMODARDAS MODI & ORS.

Respondent(s)

(FOR ADMISSION and IA No.127230/2018-CLARIFICATION/DIRECTION and IA No.127217/2018-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.127221/2018-APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P.(C) No(s). 290/2018

W.P.(C) No. 1205/2018 (PIL-W)
(FOR ADMISSION)

Date : 10-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)
W.P(Cr1.)225/2018

Mr. Manohar Lal Sharma, In-person
Ms. Suman, Adv.

W.P.(C)290/2018

Mr. Satya Mitra, AOR
Ms. Deepali Dwivedi, Adv.

W.P.(C)No.1205/2018

Dr. J. P. Dhanda, AOR
Ms. Raj Rani Dhanda, Adv.
Mr. Vineet Dhanda, Adv.
Mr. N.A. Usmani, Adv.
Mr. Gopi Chand, Adv.

For Respondent(s)

*Mr. K.K. Venugopal, Attorney General
Mr. Tushar Mehta, ASG
Mr. R. Balasubramanyam, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Manan Popli, Adv.
Mr. Ramvijay Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

W.P.(C) No(s). 290/2018

Learned counsel for the petitioner, on instructions, seeks permission to withdraw this writ petition.

Permission granted.

The writ petition is dismissed as withdrawn.

W.P.(Cr1.) No.225/2018 and W.P.(C) No. 1205/2018

Permission to argue in person is granted in Writ Petition (Cr1.) No.225 of 2018.

We have heard the petitioner-in-person and the learned counsels for the parties. We are of the view that the following order would be appropriate at this stage.

We make it clear that we are not issuing any notice at this stage on either of the writ petitions filed under Article 32 of the Constitution. However, we would like to be apprised by the Government of India of the details of the steps in the decision making process leading to the award of the order for the defence equipment in question i.e. Rafale Jet-Fighters (36 in number).

We also make it clear that while requiring

the Government of India to act in the above terms we have not taken into account any of the averments made in the writ petitions which appear to be inadequate and deficient. Our above order is only for the purpose of satisfying ourselves in the matter.

We also make it clear that the steps in the decision making process that we would like to be apprised of would not cover the issue of pricing or the question of technical suitability of the equipment for purposes of the requirement of the Indian Air Force.

The requisite information sought for will be placed before the Court in three separate sealed covers on or before 29th October, 2018 which shall be filed with the learned Secretary General of this Court and not in the Registry.

List the matters on 31st October, 2018.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR

* (No appearance slip is given in Court)